

(2021) 06 JH CK 0006
In the Jharkhand High Court
Case No : A.B.A. No. 3369 Of 2021

Mantu Kumar @ Mantu Mehta @ Dhiraj Kumar And Others	APPELLANT
Vs	
State Of Jharkhand	RESPONDENT

Date of Decision : 07-06-2021

Acts Referred:

Jharkhand Minerals (Prevention Of Illegal Mining, Transportation And Storage) Rules, 2017 — Section 54
Indian Penal Code, 1860 — Section 379
Mines And Minerals (Development And Regulation) Act, 1957 — Section 21
Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2021) 06 JH CK 0006

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : Shailendra Jit, P. K. Chatterjee

Judgement

Anil Kumar Choudhary, J

Heard the parties through video conferencing.

Apprehending their arrest in connection with Ichak P.S. Case No.149 of 2016 corresponding to G.R. No.2426 of 2016 instituted under Section 379 of the Indian Penal Code, Section 21 of MMRD Act, Section 54 of JMMC Rules and 8 JMD Rule, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were found illegally mining and stocking of stones without any licence and permission. It is submitted that all the allegation against the petitioners is false. It is next submitted that the co-accused, with similar allegations, have already been given the privileges of anticipatory bail by this Court vide order dated 14.10.2020 passed in

A.B.A. No.5047 of 2020. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to furnish

sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to

the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Hazaribag within six weeks from today and in

the event of their arrest or surrendering, they will be enlarged on bail on depositing Rs.10,000/-(Rupees ten thousand) each as cash security and on

furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M.,

Hazaribag in connection with Ichak P.S. Case No.149 of 2016 corresponding to G.R. No.2426 of 2016 with the condition that they will co-operate

with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and

photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and subject to the

conditions as laid down under Section 438(2) of the Code of Criminal Procedure.